

MR SPEAKER : I am told that he is recovering.

12.19 hrs.

PAPERS LAID ON THE TABLE

BENGAL RAW JUTE TAXATION (AMENDMENT) ACT.

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK) : On behalf of Shri B.R. Bhagat, I beg to lay on the Table :-

(1) A copy of the Bengal Raw Jute Taxation (Amendment) Act, 1968 (President's Act No. 30 of 1968) published in Gazette of India dated the 14th November, 1968, under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1968.

(2) A statement showing reasons for delay in laying the above Act. [*Placed in Library. See No. LT-195/69*]

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI BHANU PRAKASH SINGH) : On behalf of Shri Raghunath Reddi, I beg to lay on the Table :—

(1) A copy of Notification No. S. O. 450 (English version) and S. O. 451 (Hindi version) published in Gazette of India dated the 1st February, 1969, under section 12A of the Essential Commodities Act, 1955. [*Placed in Library. See No. LT 196/69*]

(2) A copy of Notification No. S.O. 153 (English version) and S.O. 154 (Hindi version) published in Gazette of India dated the 14th January, 1969, issued under section 6 of the Forward Contracts (Regulations) Act, 1952. [*Placed in Library. See No LT-197/69*]

HALF-YEARLY REPORT OF THE ACTIVITIES OF THE COIR BOARD AND WORKING OF THE COIR INDUSTRY ACT, ETC.

SHRI CHOWDHARY RAM SEWAK :

I beg to lay on the Table :

(1) A copy of the half-yearly Report of the Coir Industry Act, 1953 for the period from 1st April, 1968 to 30th September, 1968, under sub-section (1) of section 19 of the Coir Industry Act, 1953. [*Placed in Library. See No. LT 198/69*]

(2) A copy of the Cardamom (Licensing and Registration) Rules, 1968 published in Notification No. G.S.R. 29 in Gazette of India dated the 4th January, 1969, under sub-section (3) of section 33 of the Cardamom Act, 1965. [*Placed in Library. See No. LT-199/69*].

(3) A copy of the Coffee Board Servants (Conduct) Rules, 1968, published in Notification No. G.S.R. 30 in Gazette of India dated the 4th January, 1969, under sub-section (3) of section 48 of the Coffee Act 1942. [*Placed in Library. See No. LT-200, 69*]

(4) A copy each of the following Notifications under sub-section (3) of 25 of the Rubber Act, 1947 :—

- (i) The Rubber (Third Amendment) Rules, 1968, published in Notification No. G.S.R. 26 in Gazette of India dated the 4th January, 1969.
- (ii) The Rubber (Second Amendment) Rules, 1968, published in Notification No. G.S.R. 27 in Gazette of India dated the 4th January, 1969.
- (iii) The Rubber Board (Service) Amendment Rules 1968, published in Notification No. G.S.R. 28 in Gazette of India dated the 4th January, 1969.
- (iv) The Rubber (Amendment) Rule, 1969, published in Notification No. G.S.R. 245 in Gazette of